

**NATIONAL HUMAN RIGHTS COMMISSION**  
**TRAINING DIVISION**

**BRIEF REPORT ON THE SUMMER INTERNSHIP PROGRAMME - 2012**

**(14<sup>TH</sup> MAY - 12<sup>TH</sup> JUNE 2012)**

For Summer Internship Programme, Commission received 99 applications from 45 Universities / Colleges across the Country out of which 81 were eligible. Out of these 81 eligible applications, the Advisory Committee of the Commission for Summer Internship Programme 2012 selected 70 interns (50 & 20) from 41 Universities and Colleges of 13 States & UTs of India. They were from

Andhra Pradesh	Maharashtra
Tamil Nadu	Orrisa
Delhi	Pondicherry
Delhi-NCR	Rajasthan
Gujarat	Uttar Pradesh
Jharkhand	Kerala
Madhya Pradesh	

Out of the 70 selected candidates, 45 reported to the internship on 14<sup>th</sup> May 2012 and 05 interns joined later on 15<sup>th</sup> and 16<sup>th</sup>. However, one intern left the internship due to illness. In all, 49 interns comprising 29 girls and 20 boys completed their internship. Out of 49 interns, 13 are the Law students, and 36 are the post-graduate students of different discipline of social sciences.

Summer Internship Programme-2012 was inaugurated by Dr. Rajiv Sharma, Secretary General, NHRC on 14<sup>th</sup> May 2012. The programme covered 80 sessions on various human rights related subjects including activities such as State Presentations, Project work, Project Presentations, Field visits to Tihar Jail and NGO namely Salaam Balak Trust. Hon'ble Chairperson Shri K. G. Balakrishnan, Hon'ble Members Justice Shri G.P. Mathur, Justice Shri B. C. Patel, Shri Satyabrata Pal, Dr. Rajiv Sharma, Secretary General, Shri Sunil Krishna, DG (I), and Senior Officers of NHRC also interacted with Interns on different topics related to Human Rights issues. Interns also presented Cultural Programme on 11<sup>th</sup> June 2012.

During this Internship we had a special half day session on '**Police and Human Rights**' in which the 31 Police Personal of Delhi Police were invited along with students interns of SIP under the Chairmanship of Shri Sunil Krishna, DG (I) and Shri J.S. Kochher, JS (Trg).

We had resource persons/ experts from outside NHRC namely:-

**Ms. Yamini Pandey, (UNHCR)**

**Shri P. K. Pincha,** Chief Commissioner, For Person with Disabilities

**Shri Mathew Cherian,** Helpage India

**Mr. Bezwada Wilson,** Safai Karamchari Andolan

**Dr. Mahaveer Jain,** Former Director, VV Giri National Labour Institute

**Dr. L. D. Mishra, IAS,** Former Special Rapptr. & Special Advisor, NCPCR

**Maj. Gen. Dhruv C. Katoch (Retd.),** Addl. Director, Centre for Land Warfare Studies

**Dr. Vineeta Shanker,** Executive Director, Sasakawa India Leprosy Foundation

**Shri R. C. Durga,** Director, N.C.S.T.

**Devinder Singh,** Associate Professor, Punjab University

**Ms. Minakshi Sinha,** LNJP Institute of Criminology & Forensic Science

**Dr. Sanjay Dubey,** A.D.G., All India Radio

**Mr. Bindashwar Pathak,** Sulabh International

**Mr. Arya Priya,** Former Intern, NHRC

The Research Projects were supervised by Shri J.S. Kochhar, JS (Trg.), Shri Kapilkumar C. Saratkar, SSP, Dr. Savita Bhakhry, Dy. Secretary (Research), Shri B.S. Nagar, Under Secy.(C), Dr. S. K. Jain, SRO (Trg.) Shri Sanjeev Sharma, SSA, Mr. Nishith, Asstt, Ms. Sonali Huria, Research Consultant.

The topics of the Research Projects are as follows:

Sr.No.	Topics
1	Discrimination against Scheduled Castes
2	Manual Scavenging: Evaluation of present status.
3	Legislative Framework for Scheduled Tribes and Protection of Human Rights
4	Human Rights issues of Denotified/ Nomadic Tribes
5	Review of Human Rights Component in U.N. System
6	Enforceability & Feasibility of Police Reform.
7	Development and Human Rights
8	Efforts in U.N. regarding promotion of HR in the Business Sector.
9	Importance and Role of optional Protocols of International Convention in Indian Context.
10.	Trafficking of Women and Children

The projects were evaluated by Dr. Thomas Paul, Former Associate Professor of Indian Law Institute, New Delhi.

Apart from these, Book Review done by all Interns, State Presentation of Human Rights scenarios in their respective States were presented. The debate was held on :

- **Provision of the Right to Education Act 2009 - Useful as well as Practical (for & against)**

All the interns participated in the Debate. The Jury members for the debate were Shri A.K. Garg, Registrar (Law) & Shri C. K. Tyagi, PO.